

CENTRAL RESERVE POLICE FORCE (COMBATISED PARA-MEDICAL POSTS) RECRUITMENT RULES, 1995

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SCHEDULE 1 :- SCHEDULE

CENTRAL RESERVE POLICE FORCE (COMBATISED PARA-MEDICAL POSTS) RECRUITMENT RULES, 1995

G.S.R. 223 Dated 24th April, 1995.- In exercise or the powers conferred by sub- section (1) of Sec. 18 of the Central Reserved Police Force Act, 1949 (66 of 1949) and in supersession of the Central Reserve Police Force (Group 'C' and 'D' Hospital staff) Recruitment Rules, 1980, except in respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules regulating the method of recruitment to the combatised Para Medical posts in the Central Reserve Police Force, namely:-

1. Short title and commencement :-

(1) These rules may be called the Central Reserve Police Force (Combatised para-Medical Posts) Recruitment Rules, 1995.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of Posts, classification and scale of pay :-

The number of the said posts, their classification and the scales of pay attached thereto shall be as specified in column 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc. :-

The method of recruitment, age limit, qualifications and other matters relating to the said posts thereto shall be as specified in

columns 5 to 14 of the said Schedule.

4. Disqualification :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any of the said posts; Provided that the Central Government may if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that, it is necessary or expedient so to do, it may, by order, for reason to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in this rule shall effect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from to time in this regard.

SCHEDULE 1 SCHEDULE

SCHEDULE							
Name of Post	Number of posts	Classification	Scale of pay	Whether	Age limit for direct recruitment		
				Selection			
				post or non			
				selection			
				post			
1	2	3	4	5	6		
1. *Sub- Inspector	*117 (1994)	General Central	Rs. 1400- 40-	Not	21 to 30 years		
(Staff Nurse)	* Subject to variation	Service, Group	1800- EB-	applicable	(Relaxable for Govt.		

*The Non- Combati-	dependent on work load.	'C' (Non-Mini	2300.	servants upto 40 years in accordance
sed personnel already		sterial, Non-		with the instructions or orders
working in the post		Gazetted)		issued by the Central Govt.)
shall be designated		Combatised		Note: The crucial date for
as Staff Nurse and				determining the age limit shall
will draw their pay in				be the closing date for receipt
the scale of pay of				of applications from candidates
Rs. 1400- 40-1800- EB-				in India (and not the closing
-50-2300- 50-2600				date prescribed for those in
				Assam, Meghalaya, Arunachal
				Pradesh, Mizoram, Manipur,
				Nagaland, Tripura, Sikkim
				Ladakh Division of Jammu and
				Kashmir State, Lahaul and Spiti
				District and Pangi sub- Division
				of Chamba District of Himachal
				Pradesh, the

			 Union <u>Territory of</u> the Andaman and Nicobar
			Islands or the Union Territory of
			Lakshadweep.